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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00886 of 2015
Cuttack, this the 21st day of December, 2015

CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

.....
Tulasi Hembram,
aged about 27 years,
D/o Late Idan Majhi,
Resident of At- Garagadia, PO- Agria,
Via- Betonati, Dist.- Mayurbhanj.

...Applicant
(Advocates: M/s. S. Behera, A. Mishra, M.S.Swarup)

VERSUS
Union of India represented through its

1. Secretary,
Ministry of Information & Broadcasting Department,
New Delhi.
2. Prasar Bhyarti (Broadcasting Corporation of India),
Represented through its Director General,
Doordarshan, Akashvani Bhawan,
New Delhi- 01.
3. Chief Engineer (East Zone),
All India Radio & Doordarshan,
Akashvani Bhawan, 4th Floor,
Eden Garden, Kolkata-700001.
4. Director,
Prasar Bharti, Doordarshan Kendra,
PO- Sainik School, Bhubaneswar, Dist- Khurda.
5. Asst. Engineer, Prasar Bharti,
(Broadcasting of India, Doordarshan Maintenance Centre,
At- Bhimapura, PO- Haripur, Via- Motiganj,
Balasore- 756003.

... Respondents
(Advocate: Mr. S. Behera)

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Behera

ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. A.Mishra, Ld. Counsel for the Applicant, and Mr. S.Behera, Ld. Sr. CGPC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for a direction to the Respondents to give her appointment on compassionate ground. Applicant's father while working as Asst. Engineer in the office of Prasar Bharti (Broadcasting Corporation of India) Doordarshan Maintenance Centre, Balasore, expired on 10.10.2006. Thereafter the applicant made representation for compassionate appointment and having received no response she, subsequently, also filed O.A. No. 455/11. It has been submitted that after an order passed by this Tribunal in O.A. No. 455/11 her case was considered and rejected by the Respondents. It has been stated that the applicant again made a representation dated 27.07.2014 (Annexure-A/4) before Respondent No.1, which is stated to be pending consideration.

3. In view of the aforesaid fact that the representation of the applicant is stated to be pending before Respondent No.1, without going into the merit of the matter, we dispose of this O.A. with direction to the Respondent No.1 to dispose of the said representation as per rules and regulations in force, if the same is still pending, and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order and if after such consideration the applicant is found to be entitled to the relief claimed by her then expeditious steps be taken within a further period of three months to extend the benefit to the applicant. It is made clear that we have not gone into

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the merit of this matter and the points raised in the representation are kept open for Respondent No.1 to consider the same as per rules and regulations in force.

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

5. On the prayer made by Mr. Mishra, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 1 by Speed Post for which he undertakes to file the postal requisites within a week.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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